Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V Meeting held on 16.12.2010

The Meeting No. 38/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 16.12.2010 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI.	Name of the representatives & their	Department
No	designation	
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Sh. R.A.Lal, Director	R.O, TC, Noida
3.	Sh. K.C.Meena, Dy. DGFT	DGFT
4.	Sh. J.D.Giri, Nominee, AEPC	AEPC
5.	Sh. Kuldeep Singh, Asstt. Director	MSME
6.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

MEETING NUMBER

: 38/84-ALC3/2010 **MEETING DATE** : 16.12.2010

Case No.:12/37/81-ALC2/2009	5	Meet No/Date:38/84-ALC3/2010 16.12.2010	Status: Deferred
HQ File :01/81/050/00355/AM10/		Lic.No/Date:0210134925 07.12.2009	Defer Date: 13.01.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that NC team has visited the unit of applicant firm and preparation of report is underway. It was therefore decided to defer the case for re-listing on 13.01.2011.

Case No.:17/30/84-ALC3/2010	Party Name: CHINAR FORGE LIMITED	Meet No/Date:38/84-ALC3/2010 16.12.2010	Status: Rejected
HQ File :01/84/050/00201/AM11/	RLA File :30/24/040/00014/AM11/	Lic.No/Date:3010068745 13.08.2010	
II.	dered the case as per agenda alc	• • • • • • • • • • • • • • • • • • • •	

absence of which it is not possible to compute the quantitative requirement of inputs. Therefore, Committee

was constrained to reject the case.

RLA may take suitable consequential action accordingly.

Case No.:21/30/84-ALC3/2010	1	Meet No/Date:38/84-ALC3/2010 16.12.2010	Status: Deferred
HQ File :01/84/050/00205/AM11/			Defer Date: 13.01.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that case is under examination of DC (MSME), who have called for some information/documents vide their letter dated 10.12.2010 from firm, reply of which is still awaited. In view of this it was decided to await the same and defer the case for re-listing on 13.01.2011.

			16.12.2010	Status: Rejected				
	HQ File :01/84/050/00234/AM11/							
tr	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not given GSM on export and import item. Further, no segregated Qty. of over-dyed and /or coated has been mentioned on the export item alongwith justification. In absence of the above details, it is not possible to compute the quantitative requirement of inputs. Therefore, Committee was constrained to reject the case.							

Case No.:3/	/34/84-ALC3/2010	Party Name:G	AURAV INTERNATIONAL	Meet No/Date:38/3 16.12.2010	84-ALC3/2010	Status: Approved
HQ File :01/	/84/050/00235/AM11/	RLA File :05/2	23/040/00210/AM11/	Lic.No/Date:05102 04.11.2010	276400	
Decision: The Committee considered the case as per agenda alongwith other relevant papers deliberations in consultation with the representatives of technical authorities present in the meeting deratify the Advance authorization issued in this case as detailed below: -						
S.No	Export Item	Export	Import item	Qtv. allowed		

3			Qty.		
	1	Ladies Top made of 100% Rayon printed woven fabric, GSM- 82+/-10% Style No. 814263		100% Rayon printed woven fabric, GSM-82+/-10%	Sq

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:4/34/84-ALC3/2010	Party Name:GAURAVINTERNATIONAL	Meet No/Date:38/84-ALC3/2010 16.12.2010	Status: Approved
HQ File :01/84/050/00236/AM11/		Lic.No/Date:0510276402 04.11.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

- 1					
	S.No	Export Item	Export Qty.	Import item	Qty. allowed
6	1	Ladies Top made of 100% Rayon dyed woven fabric, GSM- 82+/-10% Style No. 814265		100% Rayon dyed woven fabric, GSM-82+/-10%	15589 Sq mtrs.
	2	Ladies shacket top made of 100% rayon dyed woven fabric, GSM-82+/-10% Style No.	5800 Pcs	100% Rayon dyed woven fabric, GSM- 82+/-10%	11078 Sq mtrs.

	814277/814274			
The GS	M should match in both	import and	export. The R.A shall	be advised to
take ne	cessary action subject to	compliance	e of other usual condit	ions.

Case No.:5/34/84-ALC3/2010	-		Status: Approved			
HQ File :01/84/050/00237/AM11/		Lic.No/Date:3510031953 08.11.2010				
Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing the item of import on net to net basis with accountability clause.						

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/34/84-ALC3/2010	'	Meet No/Date:38/84-ALC3/2010 16.12.2010	Status: Approved
HQ File :01/84/050/00238/AM11/		Lic.No/Date:0310600656 09.11.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S.No	Export Item	Export	Import item	Qty. allowed	
		Qty.			
1	65% polyester 35% cotton twill woven dyed fabrics		65% polyester 35% cotton twill woven grey fabrics		

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Manual agenda cases

Case No.368	M/s Uniworth Textiles Ltd., Nagpur		
NC No.38/AM11	F.No.01/84/162/399/AM11/DES-V		
Dated 16.12.2010	Ratification of input output norms in respect of Advance		
	Authorization No.5010000435 dated 28.10.2010.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have not given GSM on export and import item. Further, on the import item 'Poly wool yarn' has been mentioned but no blend ratio of wool has been mentioned alongwith justification. In absence of the above details, it is not possible to compute the quantitative requirement of inputs. Therefore, Committee was constrained to reject the case. RLA may take suitable consequential action accordingly.

Case No.369	M/s Cheran Spinner Ltd., Erode
NC No.38/AM11	F.No.01/84/162/336/AM11/DES-V
Dated 16.12.2010	Ratification of input output norms in respect of Advance
	Authorization No.3210045928 dated 29.10.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S.No	Export Item	Export	Import item	Qty. allowed
		Qty.		

1	Cotton/Nylon blended yarn (75%/25%) 2,66667 Kgs containing Nylon PA 66 – 66,667 Kgs and	Kgs		den	staple 1.2X	70000 (with wastage	Kgs 5% e)
	cotton 2,00000 Kgs.						

The GSM should match in both import and export. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.370	M/s Welspun Syntex Ltd., Mumbai
NC No.38/AM11	F.No.01/84/50/238/AM11/DES-V
Dated 16.12.2010	Ratification of input output norms in respect of Advance Authorization No.0310598543 dated 25.10.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S.	Export Item	Export	Import item	Qty. allowed
No		Qty.		
1	Dyed Nylon Textured	200000	1) Nylon Textured	1) 204000 Kgs
	Yarn	Kgs	Yarn raw white	
			2) Acid/Pre	2) 4000 Kgs.
			metallised dyed	

	(100% strength)
The R.	.A shall be advised to take necessary action subject to compliance of other
usual	conditions.

Case No.371	M/s Modern Threads (I) Ltd., Mumbai
NC No.38/AM11	F.No.01/84/162/369/AM11/DES-V
Dated 16.12.2010	Ratification of input output norms in respect of Advance
	Authorization No.0310593295 dated 21.09.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S.	Export Item	Export	Import item	Qty. allowed
No		Qty.		
1	Woollen blended	18000	1) Scoured wool	1) 8586 Kgs
	recombed top (containing polyester	Kgs	(17.2 to 24.5 microns)	
	tops 9900 Kgs and wool tops 8100 Kgs) dyed/undeyed		2) Polyester tow	2) 10197 Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.372	M/s Kabadi Chiknagusa & Sons, Bangalore
NC No.38/AM11	F.No.01/84/50/10/AM11/DES-V
Dated 16.12.2010	Ratification of input output norms in respect of Advance Authorization No.0710069992 dated 12.02.2010.

Decision: The Committee considered the case as per agenda along with other relevant papers and went through the details viz., copies of shipping bills, bill of entry & manufacturing process flow chart submitted by the applicant firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that since the import item is raw silk, norms may be finalized taking cue from SION, J-124. Therefore, Committee decided to ratify the advance authorization issued in this case by allowing 39% wastage.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.373	M/s Arjan Impex Pvt. Ltd., New Delhi
NC No.38/AM11	F.No.01/84/50/85/AM10/DES-V
Dated 16.12.2010	Ratification of input output norms in respect of Advance Authorization No.0510248208 dated 24.08.2009.

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Annual Advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O No. 37(5)/51/2010-11/Hosy. dated 15.12.2010 as detailed below: -

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Export item	Import item	Quantity allowed (in
		Sq mtrs./Pc)
Cushions made out of 100% cotton solid	100% cotton solid dyed	
dyed peached canvas fabric, GSM-280+/-	peached canvas fabric,	
10%. The style wise details are as under: -	GSM-280+/-10%.	
Style: DGSRE 2606	-do-	1.75
Style: DGSRE 3006	-do-	2.12
Style: DGSRE 3606	-do-	3.08
Style: DGSRES 2606	-do-	1.00
Style: DGSRES 3006	-do-	1.10
Style: DGSRES 3606	-do-	1.39

Style: DGSRO 2406	-do-	1.18
Style: DGSDO 2706	-do-	2.02
Style: DGSDO 3506	-do-	3.01
Style: DGSDO 4206	-do-	3.47
Style: DGSCA 1806	-do-	1.32
Style: DGSCPS 1506	-do-	0.23
Style: DGSCA 1906	-do-	0.34
Style: DGSCPS 2106	-do-	0.46
Style: DGSCPS 2306	-do-	0.60
Style: DGSCPS 2806	-do-	0.79
Style: DGSCPS 3006	-do-	1.16

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.374	M/s Dynamic techno Medicals Pvt. Ltd., Kerala
NC No.38/AM11	F.No.01/84/50/29/AM10/DES-V
Dated 16.12.2010	Ratification of input output norms in respect of Advance Authorization No.1010033656 dated 15.05.2009.

Decision: The Committee considered the case as per agenda and went through the Central Excise certified consumption/production data submitted by the firm. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 7% wastage against earlier 2% wastage allowed in this case. R.A may work out the Qty. accordingly.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.375	M/s Bhadresh Trading Corporation Ltd., Mumbai
NC No.38/AM11	F.No.01/84/162/717/AM09/DES-V
Dated 16.12.2010	Fixation of SION for Raw Cotton not carded or combed.

Decision: The Committee considered the case as per agenda and other relevant papers and decided to examine the case on file. Hence, it was decided to withdraw this case from agenda.

Case No.376	M/s Keenwin Apparels Pvt. Ltd., Chennai
NC No.38/AM11	F.No.01/84/50/157/AM11/DES-V
Dated 16.12.2010	Ratification of input output norms in respect of Advance Authorization No.0410116992 dated 06.09.2010.

Decision: The Committee considered the case as per agenda along with other relevant papers and handed over the relevant details available in the file to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 13.01.2011.

Case No.377	M/s Modelama Exports Ltd., New Delhi
NC No.38/AM11	F.No.01/84/162/390/AM11/DES-V
Dated 16.12.2010	Fixation of input output norms in respect of Annual Advance Authorization No.0510251378 dated 26.10.2009.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and handed over the relevant details available in the file to DC (MSME) for their examination and comments. It was therefore decided to defer the case for re-listing on 13.01.2011.

Case No.378	M/s Indus Fila Pvt. Ltd., Bangalore
NC No.38/AM11	F.No.01/84/50/323/AM07/DES-V
Dated 16.12.2010	Regularization of Advance Authorization No.0710045696
	dated 26.06.2010 - redemption & issue of EODC.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was earlier decided by NC as per written comments of DC (MSME) with condition that the GSM should match in both import & export. But now firm have requested that above condition of GSM does not apply in this case, hence deleted. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that since in this case export item is patchwork shirt, therefore the GSM of import & export cannot match in this case. In view of this Committee decided to delete the GSM condition in this case.

Case No.379	M/s Orient Fashion Exports Pvt. Ltd., New Delhi
NC No.38/AM11	F.No.01/84/50/772/AM06/DES-V
Dated 16.12.2010	Re-fixation of input output norms in respect of Advance Authorization No.0510177949 dated 03.03.2006.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was earlier decided by NC as per written comments of DC (MSME) but there was some typographical error in the minutes. The Committee after deliberations decided to rectify the error as mentioned below: -

- The style no. of Infant Top shot mentioned against export item No. 1 & 2 may be corrected to read as (i) **392348** instead of **392145**.
- In the import item S.No. 1, 2 & 3, GSM- 79+/-10% was wrongly mentioned, the same may be corrected (ii) to read as GSM- 115+/-10%.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

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